

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Execution Application No.28/2025

In

Execution Application No.25/2020

In

Original Application No. 620/2019

In the matter of:

Varun

.....Applicant

Versus

Delhi Pollution Control Committee & Ors.

.....Respondent(s)

NDOH:-15.09.2025

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Dated: 1st 09.2025

Delhi Pollution Control Committee

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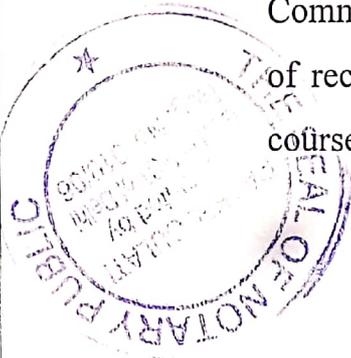
.....Respondent(s)

**STATUS REPORT ON BEHALF OF DELHI POLLUTON CONTROL
COMMITTEE WITH RESPECT TO THE ORDER DATED 02.05.2025.**

IT IS MOST RESPECTFULLY SHOWETH:

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.



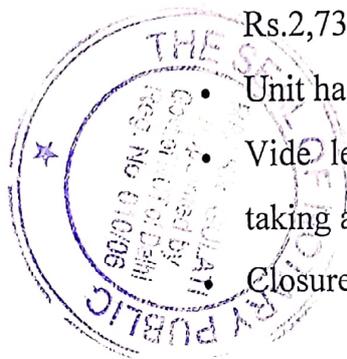
2. That this Hon'ble Tribunal took up the above referred matter on 02.05.2025 and pleased to issue notice to respondent nos. 1 to 4, 5, 9, 12, 13, 14, 15 for filing their compliance affidavit.
3. That, in compliance with the order dated 02.05.2025, the status of respondent nos. 4, 5, 9, 12, 13, 14, 15 are as under:

(a) M/s Pankaj Bhushan, RZ-101, First floor, Jai Durga Dharam Kanta , Narsingh Garden, Khayala (Respondent Number-4):

- Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs.91.25 Lakhs was imposed in the year of 2019.
- Unit has submitted EDC of RS. 2.50 lacs as well as submitted undertaking for closure of the activity. Accordingly, direction was revoked on 10.07.2020.
- At present "Light Engineering Activity" work is going on in this premises with "Consent to Operate".
- The original file w.r.t to the above-mentioned unit was submitted to the Anti-Corruption Branch for investigation purposes.

(b) M/s Uday Kumar/Sanjay Kumar Jha, RZ-101, C-127, First floor, Gali no-1, Vishnu Garden, Khayala, near Jai Durga Dharam Kanta(Respondent Number-5):

- Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs.2,73,75,000/- was imposed in the year of 2019.
- Unit has not submitted EDC till date.
- Vide letter dated 16.02.2021, SDM (Punjabi Bagh) was asked for taking action for recovery of EDC amount from the unit.
- Closure directions still in force.



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(c) Parveen Bansal, M/s Ocean Enterprises, I-93, Sector-5, DSIIDC, Bawana Industrial Area (Respondent Number-9):

- Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs. 47.00 Lakhs/- was imposed in the year of 2019.
- Unit submitted representation & undertaking on 02.09.2019 that they have decided not to operate the unit and requested to revoke the directions.
- Vide letter dated 26.02.2020, SDM (Narela) was requested to recover the EDC amount from the unit.
- A letter was also issued to unit on 27.02.2020 to deposit EDC amount.
- Unit has filed a writ petition {WP(C)3932/2020} titled as M/s Ocean Enterprises vs DPCC and Another's" before the Hon'ble High Court of Delhi challenging the order dated 23.08.2019 passed by the SDM and the order dated 17.09.2019 passed by the DPCC inter alia directing the closure of the unit of the petitioner and directing the petitioner to deposit a sum of Rs. 2 lacs and Rs. 47 lacs respectively as Environmental Compensation. The Hon*ble High Court disposed off the writ vide order dated 06.07.2020 converting direction of DPCC into Show cause notice.
- In pursuance of Hon'ble High Court order, DPCC issued an order for imposing EC of Rs. 47 Lakhs on 11.02.2020.
- SDM (Narela) vide letter dated 19.08.2021 was requested to recover the EDC amount from the unit.
- Unit has not submitted EDC till date. Reminder letter issued on 09.01.2023 to SDM (Narela) again for recovery of Environmental Compensation.

Sh. Radhey Lal Gupta (claiming land owner) has filed a writ petition bearing No. W.P. (Civil) No. 2403/2023 titled as "Radhey Lal Gupta

Sharma



Vs DPCC & Others” challenging the order of DPCC to de-seal the property used by M/s Ocean Enterprises, I-93, Sector 5 Bawana and set aside the order of EDC of Rs. 47,00,000/-

- The Hon’ble High court order dated 12.04.2023 disposed off the matter with directions that :

“ i) Respondent No.1 DPCC shall de-seal the subject premises within 2 weeks. Upon de-sealing of the subject premises, electricity, water and other basic amenities shall be restored subject to the Petitioner clearing the outstanding dues.

ii) At the time of de-sealing, if any mobile number or any other contact details of the Tenant-M/s.Ocean Enterprises/M/s.Jeans Dyeing & Washing Unit, or any person related to the said entity, are available with the Petitioner, the same shall be provided to the Respondent No. 1 or the Respondent no.2-SDM, Narela.

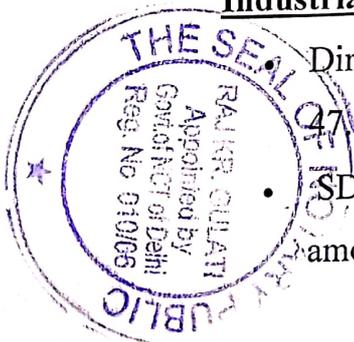
iii) Respondent No.1-DPCC is at liberty to proceed in accordance with law, against the Tenant-M/s.Ocean Enterprise M/s.Jeans Dyeing & Washing Unit, for recovery of the environment compensation imposed upon the Tenant, vide impugned order dated 09/01/203.”

- De-sealing Order was issued on 03.10.2023 By the SDM Narela North District and Letter was also issued to SDM (Narela- North District) by DPCC on 27.05.2024 to recover the EDC amount of Rs. 47,00,000/- from the then tenant Sh. Parveen Bansal as arrears of land revenue so as to comply with order of Hon’ble High Court dated 12.04.2023 and remit the same to DPCC.

(d) M/s Vaibhav Gulati, J-277 (Actual I-277), Sector-2, DSIIDC, Bawana Industrial Area (Respondent Number-12):

Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs. 4700 Lakhs/- was imposed in the year of 2019.

- SDM (Narela) was asked for taking action for recovery of EDC amount.



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- Letter issued to the unit on 03.02.2021 to deposit amount of EDC.
- Reminder letter issued on 09.01.2023 to SDM (Narela) again for recovery of Environmental Compensation.
- SDM (Narela) vide letter dated 20.05.2024 was once again asked for taking action for recovery of EDC amount from the unit.
- Closure directions still enforced.

(e) M/s Arun, I-34, Sector-4, DSIIDC, Bawana Industrial Area, Respondent Number-13):

- Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs. 47.00 Lakhs/ - was imposed in the year of 2019.
- SDM (Narela) was asked for taking action for recovery of EDC amount from the unit.
- Letter issued to the unit on 03.02.2021 to deposit amount of EDC.
- Unit has not submitted EDC till date. Reminder letter issued on 09.01.2023 to SDM (Narela) again for recovery of Environmental Compensation.
- Unit has deposited EDC amount of Rs. 47 lakh (DD No. 006065 dt. 28.02.2023 of Rs. 25 lakh and DD No. 003559 dt. 17.02.2023 of Rs. 22 Lakh)
- Revocation of closure directions was issued on 22.03.2023.

(f) M/s Arun Jain, G-80, Sector-4, DSIDC, Bawana Industrial Area, New Delhi-39. (Respondent Number-14 in Execution Application No.25/2020):

- Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs. 47.00 Lakhs/- was imposed in the year of 2019.
- Unit submitted representation & undertaking on 02.09.2019 that they have decided not to operate the unit and requested to revoke the



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directions. As unit not deposited EDC, hence request was not considered.

- SDM (Narela) was asked for taking action for recovery of EDC amount from the unit on 26.02.2020.
- Letter issued to the unit on 27.02.2020 to deposit amount of EDC already imposed.
- Letter was once again send on 20.02.2023 to deposit the EDC.
- Unit has filed a writ petition {WP(C) 3224/ 2023} before the Hon'ble High Court of Delhi titled "Kamlesh Kumar Sindhvani Vs. DPCC and ANR" challenging the order dated 20.02.2023.
- The Hon'ble High court order dated 03.12.2024 disposed off the matter with directions :

"i. DPCC is directed to de-seal the premises of the Petitioner within a period of one week from today. Mr. Kunal Rawat, counsel for Mr. Jain, states that he has no objection if after de-sealing of the premises, the same be restored to the landlord. Accordingly, it is directed that the Petitioner shall be handed over the possession of the premises in question.

ii. In view of the de-sealing of the premises, the electricity, water and other basic amenities shall be restored to the premises in question, subject to clearances of the outstanding dues, if any.

iii. DPCC shall be at liberty to proceed in accordance with law against the tenant, Mr. Arun Kumar Jain, for recovery of the EDC imposed upon the tenant under the orders dated 17th September, 2019 and 20th February, 2023.

- In compliance of Hon'ble High Court order dated 03.12.2024 De-Sealing order was issued on 31.01.2025 and Letter to SDM (Narela) was also issued by DPCC on 07.01.2025 to recover the EDC amount of Rs. 47,00,000/- from the then tenant Sh. Arun Kumar Jain as arrears of land revenue and remit the same to DPCC.

(g) M/s Shri Balaji Wash (Mr. Shailesh), D-290, Sector-5, DSIIDC, Bawana Industrial Area, New Delhi-39 (Respondent Number-15/)



- Directions u/s 31(A) & 33(A) for closure and imposition of EDC of Rs. 47.00 Lakhs/ - was imposed in the year of 2019.
- Unit submitted representation & undertaking on 02.09.2019 that they have decided not to operate the unit and requested to revoke the directions. As unit not deposited EDC, hence request was not considered.
- SDM (Narela) was asked for taking action for recovery of EDC amount from the unit on 26.02.2020.
- Letter issued to the unit on 27.02.2020 to deposit amount of EDC already imposed.
- Unit has filed a writ petition {WP(C) 3919/ 2020} before the Hon'ble High Court of Delhi titled "Shri Balaji Wash Vs. DPCC and another" challenging the order dated 17.09.2019 passed by the DPCC and the order dated 23.08.2019 passed by the SDM inter alia directing the closure of the unit of the petitioner and directing the petitioner to deposit a sum of Rs. 47 lacs and Rs. 50,000/- respectively as Environmental Compensation. The Hon'ble High Court disposed off the writ vide order dated 03.07.2020 converting direction of DPCC into Show cause notice.
- In pursuance of Hon'ble High Court order, DPCC issued an order for imposing EC of Rs. 47 Lakhs on 11.02.2020
- SDM (Narela) vide letter dated 19.08.2021 was asked for taking action for recovery of EDC amount from the unit.
- Reminder letter issued on 09.01.2023 to SDM (Narela) for recovery of Environmental Compensation.
- SDM (Narela) vide letter dated 27.05.2024 was once again asked for taking action for recovery of EDC amount from the unit.

Closure directions still enforced.



4. That, DPCC is taking steps to recover the imposed EDC, and without receiving of EDC closure directions issued to unit/ premises are not being modified/ withdrawn. Out of seven named respondent, two has deposited EDC.
5. That, in view of the above, the present action taken report may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

11 SEP 2025
Verified at New Delhi on this _____ day of September, 2025.

11 SEP 2025


DEPONENT

ATTESTED

NOTARY PUBLIC
GOVT. OF NCT OF DELHI

